

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 353/TT/2020

Date: 9.3.2021

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for revision of transmission tariff for 2004-09 and 2009-14 period, truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for Ramagundam-Hyderabad 400 kV S/C line-2 and Bhadrawati (Chandrapur) HVDC back to back station (2x500 MW) in the Southern Region and Western Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 30.3.2021:-

2001-04, 2004-09 and 2009-14 period

- a) Provide excel sheet for the 2001-04 period, 2004-09 period and the 2009-14 period for analysis of detailed computation of revised tariff for the 2001-04, 2004-09 and 2009-14 period.

2019-24 period

- b) Package-wise and Vendor-wise details along with reasons of the Additional Capital Expenditure (ACE) claimed beyond the cut-off date for Asset-II.
- c) Confirm if all assets are currently in use and if there has been any decapitalization. In case of decapitalization of asset details to be furnished in Form 10B. Provide the element wise details for the same in the format below:

Asset	Element	Gross block of de-capitalised asset	Year of de-capitalisation	Cumulative Depreciation recovered	Unrecovered Depreciation

2. Submit the soft copy in PDF format of the pleading along with relevant tariff formats and attachments.
3. Provide the copy of Investment Approval and copy of Revised Cost Estimate, if any.
4. Confirm whether the petition includes all the assets covered in the transmission scheme/ project and whether the details of the other petitions which include the assets covered in the transmission scheme / project is included in the instant petition.
5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/
(Kamal Kishor)
Assistant Chief (Legal)